

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 358 OF 2017

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member(electricity)**

In the matter of:

Meghalaya Power Distribution Corpn. Ltd. Appellant(s)

Versus

Meghalaya State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Sakie Jakharia for A1

Counsel for the Respondent(s) : Buddy A. Ranganadhan for R1
Parinay Deep Shah for R2
Ritika Singhal for R2
Mandakini Ghosh for R2

ORDER

Reply to the amended appeal shall be filed within two weeks' time i.e. on or before 04.11.2019 after duly serving copy on the other side.

List the matter on **04.11.2019.**

**S.D. Dubey
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

PR